

alia, inter-action with trade and industry. The revised edition of the Export and Import Policy & Procedures 1992-97, announced on 25.3.1996 consolidated the various amendments in the Policy implemented during 1995-96 to maintain the thrust for export growth and included introduction of Diamond Credit Pass Book Scheme, nomination of State Trading Corporation as one of the nominated agencies for supply of gold/silver to the jewellery exporters and provision for the establishment of private bonded warehouse for supply of rough diamonds to DTA and re-export to third country.

Royalty and Cess on Coal

4473. SHRI PRADIP BHATTACHARYA: Will the Minister of COAL be pleased to state:

(a) whether the Union Government have been denying the due claims of different State Governments for the cess and royalty on coal;

(b) if so, the reasons therefor; and

(c) the details of funds involved for each State concerning the coal royalty and coal cess?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) No, Sir.

(b) Does not arise in view of the answer to part (a) of the question.

(c) Royalty on coal is a tax levied as per the rates fixed by the Central Government on tonnage basis on sale of coal but collected by the coal companies from the consumers and paid to the State Governments. The details of royalty payment made during the last three years by Coal India Limited (CIL) and Singareni Collieries Company Limited (SCCL) to the coal producing States are as under:-

State	(Rs. in Crores)		
	Amounts of royalty paid		
	1993-94	1994-95	1995-96
West Bengal	10.63	9.59	7.82
Bihar	555.05	613.18	658.33
Orissa	72.82	104.08	180.79
Maharashtra	111.09	159.70	217.90

State	Amounts of royalty paid		
	1993-94	1994-95	1995-96
Madhya Pradesh	369.56	438.91	666.77
Uttar Pradesh	70.59	87.39	113.50
Assam	0.44	0.42	21.59
Andhra Pradesh	291.30	144.53	175.28

Cess on coal is a tax imposed by the State Governments under the respective Cess Acts of the States. Cess is collected ad valorem at the rates fixed by the respective States on pit-head price of coal. The details of cess paid by CIL including adjustments against the coal sale dues during the last three years to West Bengal are as under:-

Year	(Rs. in Crores)	
	Amount of Cess paid to West Bengal	
1993-94	376.96	
1994-95	300.16	
1995-96	372.05	

After 4.4.1991, in view of Supreme Court decision no cess on coal was payable to any State except West Bengal on which matter a case is pending in the Supreme Court.

World Bank Assistance

4474. DR. LAXMINARAYAN PANDEY: Will the Minister of FINANCE be pleased to state:

(a) the names of the projects being implemented in Uttar Pradesh with World Bank assistance;

(b) the details of the sector/field in which these projects are operating; and

(c) the amount released by the World Bank for each project so far?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (c). The details of the projects being implemented in Uttar Pradesh with World Bank assistance are given below:-